

Item No.31
CHAMBER MATTER

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14083/2015

(Arising against the judgment and order dated 4.9.2014 passed by the High Court of Judicature at Allahabad in Writ Petition C No. 7422 of 2012)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

MALHU & ORS.

Respondent(s)

WITH

SLP(C) No. 14104/2015 (XI)

(FOR APPLICATION FOR SUBSTITUTION ON IA 2/2017

FOR CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. ON IA 3/2017)

Date : 14-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s)

Ms. Shalini Kumar, Adv.
Mr. A.K. Prasad, Adv.
For Mr. Abhish Kumar, AOR

For Respondent(s)

Ms. Neha Agarwal, Adv.
For Mr. E. C. Agrawala, AOR

Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 14083 of 2015

Two weeks' further time is granted to the learned counsel for the petitioners to file application for substitution to bring on record the legal representatives of deceased respondent No.2.

SLP(C) No. 14104 of 2015

Two weeks' further time is granted to the learned counsel for petitioners to file copies of the application for effecting service of notice on the application for substitution on the proposed legal representatives of deceased respondent No.2.

(SUKHBIR PAUL KAUR)
AR CUM PS

(S. SIVARAMAKRISHNA)
ASST.REGISTRAR